

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.71/MP/2021

Subject : Petition seeking directions to the Respondents for clearing the outstanding bills from August, 2011 to December, 2012 along with interest.

Date of Hearing : **23.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NILE Limited (NILE)

Respondents : Transmission Corporation of Andhra Pradesh Ltd. and 4 Ors.

Parties Present : Shri Itika Venkata Murthy, Advocate for the Petitioner
Shir Sidhant Kumar, Advocate, AP Discoms
Ms. Manyaa Chandok, Advocate, AP Discoms
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Rahul Jajoo, Advocate, Telangana Discoms

Record of Proceedings

At the outset, learned counsel for the Respondents, AP Discoms, submitted that the Respondents have already served a copy of their reply to the Petitioner and sought permission to upload the same on the e-filing portal of the Commission. Learned counsel further submitted that the claims of the Petitioner pertain to the period prior to the bifurcation of the erstwhile State of Andhra Pradesh and according to the Respondents, their liability falls on the Telangana Discoms. Learned counsel placed its reliance on the Commission's order dated 21.10.2022, in Petition No. 201/MP/2019 in the matter of Weizmann Limited vs. APPCC and Ors.

2. In response, learned counsel for the Respondents, Telangana Discoms, submitted that Telangana Discoms are yet to receive a copy of the reply filed by AP Discoms and sought permission to examine the same and to file their response thereto, if any.

3. Learned counsel for the Petitioner submitted that the Petitioner has not received a copy of the reply filed by AP Discoms and has sought liberty to file its rejoinder thereof.

4. Considering the above, the Commission directed the Respondents, AP Discoms, to upload their reply on the e-filing portal of the Commission within a week. The Respondents, Telangana Discoms, may file their response to the said reply, if



any, within three weeks thereafter. The Commission also permitted the Petitioner to file its rejoinder(s) to the above, if any, within three weeks thereafter.

5. The Petition shall be listed for hearing on **22.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**